

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 309
CP-133/241/ND/2020
New CA-85/2024

IN THE MATTER OF:
Surender Kumar Gupta

...

Applicant

Versus

J.M. Housing Limited

...

Respondent

Under Section: 241-242

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Eshna Kumar and Adv. Akshat

For the Respondent : Adv. S K Sharma for R-1 to 4.

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-85/2024: The Ld. Counsel for the Respondent submitted that the petition is scheduled for hearing on 02.05.2024. Today it is already 24.04.2024. In the wake, we do not find any ground to entertain the application for expediting the hearing of CP-133/241/ND/2020. **The CA is accordingly rejected.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)